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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
CHANDIGARH BENCH,  
CHANDIGARH.**

O.A.No.060/00843/2014

Date of Decision : 03.08.2015

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, JUDICIAL MEMBER  
HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER**

1. Ritu Rattan, daughter of Sh. Kishan Chand (SC)
2. Sukhwinder Kaur, daughter of Sh. Amarjit Singh.
3. Neelam Rani, daughter of Sh. RAdha Kishan.
4. Yogesh Kumar, son of Sh. Satya Pal Sharma.

All applicants are working in Govt. Multi Specialty Hospital, Sector-16, Chandigarh.

Applicants

Versus

1. Chandigarh Administration through the Secretary, Health Department, U.T. Secretariat, Sector 9, Chandigarh.
2. The Principal Medical Officer-cum-Director, Health & Family Welfare, Chandigarh, Health Department, U.T. Secretariat, Sector 9, Chandigarh.
3. The Assistant Controller, (F&A) Govt. Multi Specialty Hospital, Sector 16, Chandigarh.

Respondents

Present: Mr. D.R.Sharma, counsel for the applicants  
Mr. A.L. Nanda, counsel for respondents

O R D E R

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

1. Challenge in the O.A is to the orders dated 19.07.2014 (Annexure A-1 Colly.), order dated 09.06.2014, 11.06.2014 (Annexure A-2Colly.) and order dated 12/25.02.2014 (Annexure A-4), containing reversion of the applicants and consequent recovery.
2. Sh. D.R.Sharma, learned counsel appearing on behalf of the applicants vehemently argued that the impugned orders of reversion and recovery have been passed without affording an opportunity of hearing to the applicants and as such are liable to be quashed on this sole ground alone.
3. Sh. A.L.Nanda, learned counsel appearing on behalf of the respondents very fairly submitted that a fresh order on the representation of the applicants, after providing an opportunity of hearing to them, will be passed. Since the respondents themselves have decided that the impugned orders will be kept in abeyance and no recovery would be affected pursuant to these orders till such decision, we need not pass any order.
4. Considering the ad-idem between the parties, we dispose of this OA by directing the respondents to pass a fresh speaking and reasoned order after affording an opportunity of hearing to all the applicants and considering all the points raised in the representation filed

by them within a period of two months from the date of receipt of a copy of this order.

5. The OA is disposed of accordingly. No costs.

**(SANJEEV KAUSHIK)  
JUDICIAL MEMBER**

**(RAJWANT SANDHU)  
ADMINISTRATIVE MEMBER.**

Place: Chandigarh

Dated: 03.08.2015

SV: